letter to the Secretariat. Let a Sum-jnary be circulated to the Members.

THE DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Members should know.

## REFERENCE TO DELAY IN CIRCU-**IATION OF PROCEEDINGS OF THE** HOUSE

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Madam, before you go on to the next item, laying Papers on the Table, what about my point, because today is the last day of the

THE DEPUTY CHAIRMAN: Mr. Chandra Shekhar had raised certain issues as to why a part of the proceedings—I do not know which date -of the .Oth March was held over and was not circulated or laid in :the Lobby the very following morning. I have looked into this and have found from the reporters' diary that such delays have happened in the past and have happened over the past few years. The second point he said is whether I had seen the statement that the Chairman had made in this House about his explanation the previous day. I had not seen that, I want to be very frank about it. I think when he made the statement, I was also not in .he House rDoes that satisfy

SHRI CHANDRA SHEKHAR: Madam, my only point was, according to parliamentary propriety is it not proper for the Chair to inform the Members about whom he is going to make certain remarks in all propriety of parliamentary democracy? This is the only exception in the whole history of parliamentary democracy. - I just only want to put this, on record and this should be known by the nation.

THE DEPUTY CHAIRMAN: Mr. Purkayastha.

SHRI HAYATULLAH ANSARI /Uttar Pradesh): Madam, . . .

THE DEPUTY CHAIRMAN: What do you want to say?

SHRI HAYATULLAH ANSARI: Just on a point of information . . .

SHRI BHUPESH GUPTA (West Bengal): He has taken my photostat copy. Therefore, I say circulate i\. I am very glad he is showing inteiest.

THE DEPUTY CHAIRMAN: I am not permitting anything on that calling attention matter. Mr. Purka-vastha.

## REFERENCE TO ISSUANCE OF DISTRESS WARRANT ON THE REFUGEES IN ASSAM

SHRI M. PURKAYASTHA (Assam ): Madarn, with your permission, I beg to mention before this House about the issuance of distress warrants on a large scale on the refugees in Assam, especially in Hailakandi Subdivision in Cachar District. In Hailakandi refugees were rendered homeless for the second time in 1961 during the language disturbances and so they lost their homes. But in August 1967 the refugees came all the way from Hailakandi to Delhi and met the Prime Minister and gave a memorandum. . . .

THE DEPUTY CHAIRMAN: That will

SHRI M. PURKAYASTHA: But no action ha< yet been taken. Now I have been receiving lelegrams about issuance of distress warrants, and when the Minister of Rehabilitation is present in the House I want a categorical assurance from him that he will issue orders keeping in abeyance these distress warrants.

THE DEPUTY CHAIRMAN: That will do. Please sit down. Mr. Bhad-ram.

SHRI M. PURKAYASTHA: Again the Government has ordered abolition of a refugee camp near Silchar Town with effect from 1st April